

[Shri M. B. Rana]

lish versions) published in Notification No. F. 3(80)/72-Tpt. in Delhi Gazette dated the 2nd January, 1973, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-4675/73]

**CERTIFIED ACCOUNTS AND AUDIT REPORT OF POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH**

**THE MINISTER OF HEALTH AND FAMILY PLANNING (SHRI R. K. KHADILKAR):** I beg to lay on the Table a copy of the Certified Accounts (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1971-72 together with the Audit Report thereon, under sub-section (4) of section 18 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966. [Placed in Library. See No. LT-4676/73].

**IMPORT TRADE CONTROL POLICY FOR 1973-74**

**THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA):** I beg to lay on the Table a copy of the Import Trade Control Policy for the year 1973-74—Vol. I & II. [Placed in Library. See No. LT-4677/73.]

**AGREEMENT UNDER NATIONAL HIGHWAY ACT**

**SHRI M. B. RANA:** I beg to lay on the Table a copy of the Agreement dated the 13th December, 1972 (Hindi and English versions) entered into between the Central Government and the Government of the State of West Bengal regarding Belgharia Expressway including the road portion of Vivekananda bridge, connecting National Highways 2 and 34 under section 10 of the National Highway Act, 1956. [Placed in Library. See No. LT-4678/73].

**ANDHRA UNIVERSITY (AMENDMENT) ORDINANCE, 1972**

**THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV):** I beg to lay on the Table:

- (1) A copy of the Andhra University (Amendment) Ordinance 1972 (No. 7 of 1972) promulgated by the Governor of Andhra Pradesh on the 30th December, 1972, under provisions of article 213 (2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh.
- (2) A statement explaining the circumstances why the Ordinance could not be laid before the Legislature.

[Placed in Library. See No. LT-4675/73.]

**REPORT OF THIRD CENTRAL PAY COMMISSION**

**THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):** Mr. Speaker, Sir, I rise to place on the Table of the House the report of the Third Central Pay Commission which was presented to me on the 31st March, 1973 afternoon. [Placed in Library. See No. LT-4680/73]. In view of the anxiety of the hon. Members to know the contents of the report, I have taken the first available opportunity of presenting to this House a few cyclostyled copies of the report. Necessary steps are being taken to get the report printed as early as possible for the use of the Members. The Hindi version of the report will also be prepared and placed on the Table of the House in due course.

The Government has already established a special cell to examine the recommendations of the Commission expeditiously. It is, therefore, not possible at this stage to express any

views on them. However, as soon as the decisions on the various recommendations are reached, those too will be placed on the Table of the House.

**श्री अटल बिहारी वाजपेयी (ग्वालियर):**

अध्यक्ष महोदय, मैं एक स्पष्टीकरण चाहता हूँ। श्री चव्हाण ने टेबल पर यह क्या रखा है?—क्या वह पे कमीशन की पूरी रिपोर्ट है? वह कहां है?—ठीक है, इसको देखना जरूरी है।

इस में जो 45 पेजों की सम्मरी है, वह सब मेम्बरों को वितरित की जा सकती है। उसको वितरित करने में कोई देर नहीं होनी चाहिये।

**अध्यक्ष महोदय :** आप उसको पढ़िये।

**श्री अटल बिहारी वाजपेयी :** हम जल्दी से जल्दी इस पर चर्चा करने का मौका चाहते हैं। इस को पढ़ने की जिम्मेदारी हमारी है। श्री चव्हाण यह न कहें कि उस को पढ़ने के लिए समय चाहिए। हम दिन-रात लगा कर इसको पढ़ लेंगे। लेकिन हम जल्दी से जल्दी इस पर बहस चाहते हैं। आज कर्मचारियों में बहुत असन्तोष है। क्लास थी और क्लास फोर के कर्मचारी इस रिपोर्ट से बहुत नाराज हैं। वे आन्दोलन करने के लिए विवश हो सकते हैं।

**SHRI S. M. BANERJEE (Kanpur):** Sir, I have to make a submission. The report of the Third Pay Commission has come after three years. The Central Government employees are in great discontent; especially the Class III and Class IV employees are extremely agitated over it. The Pay

Commission has recommended only Rs. 185 for the Class IV employees. This was not expected of the Pay Commission. It is great injustice done by the Pay Commission and I request the hon. Minister to start negotiations with the employees and have a discussion in Parliament. Otherwise, the Central Government employees are again going to burn the effigies of the members of the Pay Commission, on account of the great injustice done to them after great expectations and after waiting for so long a time.

We will read the report day-in and day-out and we must have a discussion on it within a week. I am prepared to read the entire report. We have already tabled a motion for discussion. I would like to have an assurance from the hon. Finance Minister that certain aspects of the report will never be implemented without the consultations with the JCM and the Consultative Committee at the national level. I want an assurance from the hon. Minister before we discuss this matter.

**SHRI G. VISWANATHAN (Wandiwash):** We must get some time immediately, within a week or so, to discuss this report.

**MR. SPEAKER:** We will see to it in the Business Advisory Committee.

**SHRI DINEN BHATTACHARYYA (Serampore):** I support what Mr. Banerjee has said. This has been agitating the whole country. Time must be set apart for discussing the report. (*Interruption*) We must consider this report and set apart time to discuss the mole matter in the House. The whole country is agitated and all sections of the employees including the officers are agitated.... (*Interruptions*).

**MR. SPEAKER:** We shall fix up some time.

**SHRI SHYAMNANDAN MISHRA** (Begusarai): The hon. Finance Minister says that a cell has been constituted to study the report. Has it been constituted by the Ministry of Finance or is it located in the Ministry of Finance or, as some reports indicate, it has been located in the Prime Minister's Secretariat? Secondly, when would the result of the study by this cell be made available?

**SHRI INDRAJIT GUPTA** (Alipore): There are four bulky volumes but after all they contain recommendations to the Government. The Government can either accept or reject or modify or do anything they want. May I know from him whether before taking a final decision on recommendations affecting the pay scales of so many lakhs of employees, they will have full discussions? Or will they allow full discussions with the representatives of the employees at various levels and have consultations with them before they take a final decision?

**SHRI YESHWANTRAO CHAVAN:** Unless we examine these things I cannot give any assurance about these matters.... (Interruptions) It is difficult for me to indicate any time but we shall certainly try to expedite matters.

This cell to which a reference was made is in the Finance Ministry.

**SHRI SHYAMNANDAN MISHRA:** It is reported that Mr. P. N. Dhar of the Prime Minister's Secretariat is associated with the study of the report. So how is it located in your Finance Ministry?

**SHRI YESHWANTRAO CHAVAN:** Normally the Finance Ministry discusses it also; it is not that any other agency of Government is excluded from considering it.

**SHRI SHYAMNANDAN MISHRA:** Is he formally associated?

**SHRI YESHWANTRAO CHAVAN:** How can you say that the Prime Minister's Secretariat is excluded?

**SHRI SHYAMNANDAN MISHRA:** Why are you hesitating to say it clearly that he is associated with it; there is no harm?

**SHRI YESHWANTRAO CHAVAN:** There is no harm.

**SHRI SHYAMNANDAN MISHRA:** So he is associated but the hon. Finance Minister would not say so.

श्री एन० एम० बनर्जी : सैल की रिपोर्ट तो पता नहीं कब आयेगी, यहां इस-कशन करने का मौका जल्दी दीजिये ।

अध्यक्ष महोदय : वगैर पढ़े कैसे इस-कशन करेगे ? उस को पढ़ तो लें ।

13.47 hrs.

#### MESSAGES FROM RAJYA SABHA

**SECRETARY:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in Rajya Sabha, I am directed to enclose a copy of the Orissa State Legislature (Delegation of Powers) Bill, 1973, which has been passed by the Rajya Sabha at its sitting held on the 29th March, 1973".
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th March, 1973, agreed without any amendment to the Delhi School